

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

224. C.P.(IB)/1230(MB)2021

IN THE MATTER OF

Assets Care And Reconstruction Enterprise Limited

... Petitioner

Vs

Ranjeev Ved Malik

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 18.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. ANU JAGMOHAN SINGH,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant:

For the Respondent:

ORDER

Adjourned to **21.05.2024.**

Sd/-
ANU JAGMOHAN SINGH
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/